

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2624
ANSWERED ON:23.07.2009
DEVELOPMENT SCHEMES FOR MINORITIES
Jindal Shri Naveen

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether regular monitoring of the implementation of various developmental schemes for the minorities is being undertaken by the Government;
- (b) if so, the manner in which monitoring is being done;
- (c) the salient features of the monitoring reports of the last three years; and
- (d) the steps taken to plug the loopholes as highlighted in those reports?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY AFFAIRS (SALMAN KHURSHID)

(a) Yes, Madam.

(b) to (d) Under the scheme of research study, monitoring and evaluation of development schemes, impact studies on implementation of the schemes of the Ministry and schemes of organisations under its aegis, are carried out. Review of progress of implementation of ongoing scheme is done through periodic review meetings and through Memorandum of Understanding between Ministry of Minority Affairs and National Minorities Development and Finance Corporation for its schemes. Some schemes, viz. Prime Minister's New 15 Point Programme for the Welfare of Minorities and Multi- sectoral Development Programme have provision of a review mechanism at the district, state and central levels. Monitoring of implementation of Prime Minister's New 15 Point Programme for the Welfare of Minorities is done by the Ministry of Minority Affairs every quarter, and by the Committee of Secretaries and by the Cabinet every half year. Regular monitoring, inter alia, covers physical and financial progress, timelines and consideration of problems faced by implementors. Corrective action, including schematic modification, is taken, as and when necessary, based on the feedback obtained from regular review and monitoring.